

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 215  
122/241-242/ND/2020**

**IN THE MATTER OF:**

**Smt. Asha Bali**

**...APPLICANT**

**Vs.**

**M/s. Bali and Co. Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 241-242**

**Order delivered on 04.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

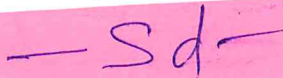
**:Ms. Usha Mann, Advocate.**

**For the Respondent**

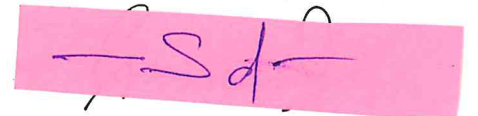
**:Mr. Sharad Rajvanshi, Advocate  
for respondents No. 2, 3, 4 and 5.**

**ORDER**

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for the Respondents No. 2, 3, 4 and 5 has appeared and prayed for grant of two weeks' time for filing reply. The time prayed for is granted. The Petitioner's Counsel is directed to verify her records and submit to the Tribunal whether service to the Respondent No. 1 is completed or not. The matter which was earlier posted to 07.01.2021 will be now posted to 22.01.2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Meenu)